

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 9

CP/281(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.10.2023**

NAME OF THE PARTIES: **MRS. PRATIBHA WARIJ KASLIWAL**
THROUGH MR. WARIJ KASLIWAL VS K U
ENTERPRISES PRIVATE LIMITED

Section 241(1), 242(4) of the Companies Act, 2013

ORDER

CP/281(MB)2023

- 1) Mr. Gaurav Shrawat, Ld. Counsel for the Petitioner and Mr. Rohit Gupta, Ld. Counsel for the Respondent are present.
- 2) Respondent offers that closure of the subscription date in the case of right issue may be deferred to 01.11.2023. Ld. Counsel for the Petitioner have no objection for the same. Accordingly, the Rights Issue of the Respondent Company shall close on 01.11.2023 or such other date, as may be ordered by this Tribunal.
- 3) Stand over to 01.11.2023, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)